

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 69 OF 2019 &**  
**IA NOS. 314 & 315 OF 2019**

**Dated : 12<sup>th</sup> March, 2019**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**Cooper Corporation Pvt. Limited** ..... **Appellant(s)**  
**Versus**  
**Maharashtra Electricity Regulatory Commission &Ors.** ..... **Respondent(s)**

Counsel for the Appellant(s) : Mr. Gaurav Dudeja  
Ms. Nameeta  
Counsel for the Respondent(s) : -----

**ORDER**  
**IA No. 314 of 2019**  
***(Appl. for exemption from filing certified copy of impugned order)***

The learned counsel, Mr. Gaurav Dudeja, appearing for the Appellant submitted that, the instant IA has been filed by the Appellant for exemption from filing certified copy of impugned order. In the light of the submissions, reasons assigned in the application may kindly be accepted and IA No.314 of 2019 may be allowed.

The submissions of the counsel for the Appellant, as stated supra, are placed on record.

In the light of the statement made by the counsel for the Appellant in the instant and the reasons stated therein, IA is allowed, subject to production of certified copy. The counsel for the Appellant is directed to file certified copy of the impugned order within a period of eight weeks i.e. on or before 08.05.2019.

**IA No. 315 of 2019**  
***(Appl. for exemption from filing fair typed copies of annexures)***

The counsel for the Appellant submitted that, the instant application filed by the Appellant may kindly be dismissed as not pressed on the ground that the

defects raised by the Registry has been removed and fair typed copies of the annexures has been filed.

Submission of the counsel for the Appellant, as stated supra, is placed on record.

In the light of the submission of the counsel for the Appellant, as stated supra, the instant IA filed by the Appellant is dismissed as not pressed at the risk of the counsel for the Appellant. Order accordingly.

**APPEAL NO. 69 OF 2019**

Issue notice to the Respondents returnable on 10.04.2019. Dasti, in addition, is also permitted.

List the matter on **10.04.2019**.

**(Ravindra Kumar Verma)**  
**Technical Member**  
vt/kt

**(Justice N.K. Patil)**  
**Judicial Member**